

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
TAPI PRESTRESSED PRODUCTS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tapi Prestressed Products Limited
2.	Date of incorporation of corporate debtor	03/12/1986
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26956PN1986PLC181658
5.	Address of the registered office and principal office (if any) of corporate debtor	Siddi Towers, Survey No. 5A/IA, Office No. 5 & 4, II nd Floor, Kondhwa Main Road, Pune, Maharashtra, India-411048
6.	Insolvency commencement date in respect of corporate debtor	02/11/2023 (Order received on 04/11/2023)
7.	Estimated date of closure of insolvency resolution process	02/05/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mangesh Vitthal Kekre Reg. No.: IBBI/IPA-001/ IP-P00539/2017-18/10964
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607, Chetak Centre, RNT Marg, Nr. Hotel Shreemaya, Indore, M.P.-452001 Email: ca.mangesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 607, Chetak Centre, RNT Marg, Nr. Hotel Shreemaya, Indore, M.P.-452001 Email: ip.tapippl@gmail.com
11.	Last date for submission of claims	18/11/2023 (Being 14 days from 04/11/2023 i.e. the date of receipt of the said order of Hon'ble NCLT, Mumbai bench by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A)(b) of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link – The relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical Address – Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **Tapi Prestressed Products Limited** on 02/11/2023 (Copy of order received on 04/11/2023).

The creditors of **Tapi Prestressed Products Limited** are hereby called upon to submit their claims with proof on or before 18/11/2023 (Being 14 days from 04/11/2023 i.e. the date of receipt of the said order of Hon'ble NCLT, Mumbai bench by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :07/11/2023

Place: **Indore**



Mangesh Vitthal Kekre
Interim Resolution Professional
Tapi Prestressed Products Limited
Reg. No. IBBI/PA-001/ IP- P00539/2017-18/10964

GOVERNMENT OF MAHARASHATRA
Executive Engineer South Mumbai Electrical
Division P.W.D. Mumbai
TENDER NOTICE NO. 337 2023-24

Online tender in BI form are invited through E-tendering mode by Executive Engineer South Mumbai P.W.D. Electrical Division Mumbai form registered Contractor with P.W.D. Government of Maharashtra in appropriate class/having experience for Execution of similar type of work online bank tender form are available on site <http://mahatender.gov.in> can be downloaded from 07/11/2023 at 13.00 Hrs to 15/11/2023 at 13.00 Hrs. online E-tender will be opened in the office of Executive Engineer South Mumbai (Electrical) Division P.W.D Mumbai on 16/11/2023 at 14.00 Hrs. if possible. Right in response to accept or reject the tender without giving any reason.

Note : To Participate in the tender it is necessary that bidder should have class D and Above digital signature and register with above site, there is 12 tender in the above tender notice details tender notice is available on the notice board of office of Ex. Engineer South Mumbai P.W.D. Electrical Division Mumbai.

(Estimated Cost Of The Work Above 10.00 Lakhs)
OW/No/5629/EE/SMED/TENDER/2023-24
Dt. 31.10.2023

Sd/-
Executive Engineer
South Mumbai Electrical
Division P. W. D.Mumbai

STATE BANK OF INDIA
RETAIL ASSETS CENTRAL PROCESSING CENTER
Adgaon(64066), Above Nashik Road Branch, Opp. Durga Mata
POSESSION NOTICE Mandir, Nashik Road-422101

Rule 8(1) FOR IMMOVABLE PROPERTY

Whereas the undersigned being the authorized officer of the **State Bank of India**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice Dated **03-08-2023** section 13(2) of the said Act calling upon the Borrowers/ Proprietor Borrower **Mr. Irfan Alias Erfan Amin Shaikh & Co Borrower Mrs. Aasma Erfan Shaikh Home Loan A/c No. - 379098842206, Suraksha Loan A/c No. 37909608797 & Home Topup Loan A/c No. 38010412637 & MSME CC Loan 38268850882 (M/s Shooe Palace a Proprietary Firm) & FITL- Covid 19 Loan/A/c No. 39600729834** to repay the amount mentioned in the notices aggregating **₹.1,14,84,483/- + Interest (Rupees One Crore Fourteen Lakhs Eighty Four Thousand Four Hundred Eighty Three Only)** as on **03-08-2023** together with interest and other charges thereon incurred/to be incurred within 60 days from the date of receipt of the said notice.

The Borrower, Guarantors and the others mentioned herein above having failed to repay the amount, notice is hereby given to the Borrower, Guarantors and the others mentioned herein above in particular and to the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with the Rule 9 of the Security (enforcement) Rules, 2002 on this **04/11/2023**.

The Borrower, Guarantors and the other mentioned herein above in particular and the public in general are hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of **state bank of India** for an amount of is of **₹.1,14,84,483/- + Interest (Rupees One Crore Fourteen Lakhs Eighty Four Thousand Four Hundred Eighty Three Only)** as on **03-08-2023** plus further interest and other charges thereon till the date of final payment.

The Borrower's attention is invited to provisions of sub-section (8) of section (13) of the act, in respect of the time limit available to redeem the secured assets.

DESCRIPTION OF PROPERTY GIVEN AS SECURITY

Residential Property standing in the Name of Mr. Erfan Amin Shaikh & Mrs. Aasma Erfan Shaikh having address All that piece and parcel of property situated at unit at Unit/ Building No. C-03, APC Paradise Apartment, S.No. 29-A/1-A/2-1, 29-A/1-A/2-2, 29-A/1-A/8, (Old Cantonment Holding No.59 and 647) Opp. Singh Cycle Shop, Sansari Lane No. 03, Lam Road, Deolali Camp, Nashik - 422401. Admeasuring 139.40 + 83.645 Sqm Terrace having Boundaries: EAST: Open Garden further with R.S. 30B, WEST: Open Garden further with R.S. C-2, SOUTH: Row Unit No. A-4, NORTH: Open Garden further with Unit F.

Date - 06.11.2023 | Place - Nashik

Sd/- Authorized officer
State Bank Of India

K K FINCORP LIMITED

Corporate Identification Number (CIN) : L65990MH1981PLC023696
Registered Office: Plot No.11, Cama Industrial Estate, Goregaon (East), Mumbai-400063
Tel. No. : 022-40589888; Fax No. 022-26852335
E-mail : kkii_igrd@remigroup.com; Website : www.remigroup.com

NOTICE

Notice is hereby given that pursuant to Section 108, 110 and other applicable provisions, if any of the Companies Act, 2013 ("Act") read with rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules") and other applicable provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standards on General Meetings issued by Institute of Company Secretaries of India ("SS-2") (including any statutory modification or re-enactment thereof for the time being in force) read with all applicable circulars issued by the Ministry of Corporate Affairs ("MCA") to transact the item as set out in Postal Ballot Notice ("Notice") dated October 30, 2023 and seek approval of members by way of special resolution through voting by electronic means (remote e-voting).

In compliance with all applicable circulars issued by MCA and Securities and Exchange Board of India (SEBI), the Company has dispatched the Notice along with Explanatory Statement on November 06, 2023 through electronic mode to the Members whose e-mail addresses are registered with the Company/Depository Participant(s)/ RTA. Physical Copy of the Notice alongwith Postal Ballot Form and pre-paid business reply envelope will not be sent to the members for this Postal Ballot process and accordingly, members are required to communicate their assent or dissent through the remote e-voting services provided by National Securities Depository Limited ("NSDL"). The Notice is also available on the website of the Company at www.remigroup.com, website of **NSDL** at www.evoting.nsdl.com and website of BSE Limited www.bseindia.com

Pursuant to the provisions of the Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Regulation 44 of the SEBI Listing Regulations, the Company is pleased to provide the facility to the Members to exercise their right to vote by electronic means on resolution proposed to be passed through Postal Ballot. Members holding shares either in physical form or dematerialized form as on Friday, November 03, 2023 (cut-off date) can cast their vote electronically through electronic voting system of NSDL at www.evoting.nsdl.com. The remote e-voting period shall commence from Tuesday, November 07, 2023 at 9.00 AM (IST) and shall end on Wednesday, December 06, 2023 at 5.00 PM (IST). The remote e-voting module shall be disabled by **NSDL** thereafter. The remote e-voting shall not be allowed beyond the said date and time. A person whose name is recorded in the Register of Members or in the Register of Beneficial Ownership maintained by the Depositories as on the cut off date only shall be entitled to avail facility of remote e-voting.

The Board of Directors of the Company has appointed Mr. Kamlesh Rajoria, Practicing Company Secretary, of M/s Kamlesh Rajoria & Associates (Membership No. F12707) and (Certificate of Practice No. 18010), as the Scrutinizer for conducting the remote e-voting in a fair and transparent manner.

The results of the e-voting shall be declared on or before Friday, December 08, 2023. The results declared, along with the Scrutinizer's Report shall be displayed on Company's website and communicated to the BSE Limited, where shares of the Company are listed.

Members who have not updated their e-mail ID's are requested to register the same in respect of shares in electronic form with the Depositories through their Depository Participant(s) and in respect of shares held in Physical form by writing to the Company's Registrar and Share Transfer Agent ("RTA"), Bigshare Services Private Limited , at investor@bigshareonline.com.

Any query/concern/grievances connected with voting by electronic means may be referred to the e-voting user manual for shareholders available at the website of NSDL, viz. www.evoting.nsdl.com. The Members may also contact NSDL at the designated e-mail address evoting@nsdl.co.in or contact Mr. Amit Vishal of NSDL at amitv@nsdl.co.in on Tel. No. 022-4886 7000 or 022-2499 7000 or alternatively, any query or issues or grievances of the members of the Company connected with the electronic voting can also be addressed to the Company/Company's Registrar & Share Transfer Agent i.e. Bigshare Services Private Limited at the email ID investor@bigshareonline.com.

Kindly register your e-mail ID (In case shares are held in physical mode - provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to kkii_igrd@remigroup.com (In case shares are held in demat mode - provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to kkii_igrd@remigroup.com)

By Order of the Board of Directors
For K K Fincorp Limited
Sd/-
Shiv Kumar Sharma
Date : November 06, 2023
Place : Mumbai

Karnataka Bank Ltd
Your Family Bank Across India.

Head Office: Mangaluru-575002 **CIN :** L85110KA1924PLC001128

Asset Recovery Management Branch Phone: 022-35008017/35128482/35082558
2nd Floor, 'E' Block "The Metropolitan", E-mail: mumbalarm@ktkbank.com
Plot No C 26 & 27, Bandra Kurla Complex, Website: www.karnatakabank.com
Bandra (East), Mumbai - 400 051 CIN: L85110KA1924PLC001128

POSSESSION NOTICE

WHEREAS, the Authorized Officer of KARNATAKA BANK LTD., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as "said act") and in exercise of powers conferred under Section 13(12) of the said act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued the Demand Notice dated 21.11.2019 under Section 13(2) of the said Act, calling upon the borrowers 1) Mr. Suresh Subbanna Acharya, S/o Mr. Subbanna Acharya, 2) Mrs. Deepa Suresh Acharya W/o Mr. Suresh S Acharya, Both 1 & 2 are residing at: Room No. A-103, D'Souza Sadan Link Road, Sakinaka, Andheri East, Mumbai-400072, Both 1 & 2 also addressed at: Flat No. 9, 3rd Floor, Rocha Apartment CHS Ltd., Opp. Ram Krishna Mandir, Village Kondvita, Andheri East Mumbai - 400065, 3) Mr. Vijaya Kumar Shetty S/o Mr. Mahabala Shetty addressed at: 1615/1616, Samarth Deep, Samarth Nagar, Lokhandwala Marg, Andheri West, Mumbai - 400053, to repay the amount mentioned in the Notice being Rs.18,36,809.00 (Rupees Eighteen Lakhs Thirty Six Thousand Eight Hundred Nine Only) within 60 days from the date of receipt of the said Notice.

The borrowers having failed to repay the amount, notice dated 03.12.2020 was given to the borrowers in particular and the public in general that the undersigned being the Authorized Officer has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules and in continuation of this notice the Authorized Officer has taken the Physical Possession of the said property on this **04th Day of November 2023**. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with this property will be subject to the charge of KARNATAKA BANK LTD., Mumbai - Bandra West Branch, for an amount being Rs.10,99,634.00 (Rupees Ten Lakhs Ninety Nine Thousand Six Hundred Thirty Four Only) in PSTL A/c No. 0867001800018401 as on 04.05.2023 plus future interest & costs from 26.03.2019.

Description of the Immovable Property

All that part and parcel of Residential Flat No.9, on the third floor, admeasuring carpet area 302 Sq.ft. 412 Sq.ft. (36.29 sq.mtrs) built up area, in the building known as 'Rocha Apartment Co-operative Housing Society Limited' situated opposite Ram Krishna Mandir, Village Kondvita, Andheri East, Mumbai. The said building is constructed on land bearing C.T.No.81 of Revenue Village Kondvita, Andheri East, Taluka Andheri & Dist. Mumbai Suburban and bounded by: East: Dipti (New Building), West: Road, North: Akriti Business Centre, South: Holy Church/ Ram Krishna Mandir

AUTHORISED OFFICER,
KARNATAKA BANK LTD

KOTAK MAHINDRA BANK LIMITED

Registered Office : 27 BKC, C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai- 400051, (MH).
Branch Office : 4th Floor, Admas Plaza, 166/16, Kolivry Village, Kunchi Kurve Nagar, Behind Hare Krishna Hotel, CST Road, Kalina, Santacruz - East, Mumbai - 400098.

POSSESSION NOTICE (For Immovable Property)
(As per Appendix IV read with Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of the **Kotak Mahindra Bank Ltd.** a banking company within the meaning of the Banking Regulation Act, 1949 having its **Registered Office** at 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051 and **Branch Office** at 4th Floor, Admas Plaza, 166/16, CST Road, Kolivry Village Kunchi Kurve Nagar, Kalina Santacruz(E) Mumbai - 400098, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13(2) and 13 (12) read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **09th of August, 2023**, to **1. M/s. Padmavati Aluminium (Borrower)** through its proprietor **Mrs. Jyoti Mehta, 2. Mrs. Jyoti Mehta (Co-Borrower), 3. Mr. Mandip Futermal Mehta (Co-Borrower) All Having Address At :** Flat No. 503, 5th Floor, A Wing, Shree Nakoda Heights, Keshavnagar Borkar Marg, Ghodapde, Bcyulla East, Mumbai - 400033, Maharashtra, and **Also at :** 106, Shubh Sandesh, 1st Floor, 16 Hansari Lane, Burhani College, Jib Udyan, Bcyulla, Mumbai - 400027, and **Also at :** Room No. 23, 2nd Floor, 56 Kila Street, Gulat Wadi, Greater Mumbai - 400004; Maharashtra, to repay total outstanding amount aggregating to **Rs.41,29,836.38/- (Rupees Forty One Lakhs Twenty Nine Thousand Eight Hundred And Thirty Six And Paise Thirty Eight Only)** payable as on **03.08.2023** towards the outstanding amount for Loan Account No. 6011404691 & 0961CLO100000027, CRN No. 73296026, together with further interest and other charges thereon at the contractual rates upon the footing of compound interest from **04.08.2023** till it's actual realization ('outstanding amount') within 60 days from the date of publication of the said Demand Notice. The afore mentioned Borrower /Co Borrower having failed to repay the amount, notice is hereby given to the Borrower /Co Borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the SARFAESI Act read with Rule 8 of the above said Rules on this **2nd Day of November of the year 2023**.

The Borrower/ Co Borrower mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Kotak Mahindra Bank Limited**, having **Branch Address** at 4th Floor, Admas Plaza, 166/16, CST Road, Kolivry Village Kunchi Kurve Nagar, Kalina Santacruz(E) Mumbai - 400098 for an amount of **Rs. 41,29,836.38/- (Rupees Forty One Lakhs Twenty Nine Thousand Eight Hundred And Thirty Six And Paise Thirty Eight Only)** payable as on **03.08.2023** together with further interest and other charges thereon at the contractual rates upon the footing of compound interest and substitute interest, incidental, costs and charges etc. due from **04.08.2023** till the date of full repayment and / or realization. The Borrowers Attention is invited to the Provisions of Sub Section (8) of Sec 13 of the Act, in respect of time available, to redeem the secured asset;

DESCRIPTION OF THE IMMOVABLE PROPERTY

Flat No. 503, admeasuring about 423.23 square feet (carpet) on the 5th Floor in A Wing of the building known as "Shree Nakoda Heights", Keshavnagar Borkar Marg, Ghodapde, Bcyulla East, Mumbai - 400033, Maharashtra.

Sd/-
Authorized officer
Kotak Mahindra Bank Ltd.

Date: 02.11.2023 (Mrs. Shweta Kamath - Associate Vice President - Legal)
Place : Mumbai

BEFORE THE HON'BLE CITY CIVIL COURT, AT MUMBAI
SUMMARY SUIT NO. 319 OF 2022
(Under Order XXXVII of the Code of Civil Procedure (1908)
(FOR PAPER PUBLICATION

Plaint Lodged on : 05/02/2022
Plaint admitted on : 07/04/2022
SUMMONS to answer plaint under Section O. XXXVII, Rule 2 of the Code of Civil Procedure, 1908

STATE BANK OF INDIA
A body corporate constituted under the State Bank of India Act, 1955, through its authorized signatory and Asst. Manager **Mr. Ajay Mukund D. Bhople**, Age - 34 years old.
Having central office at, Madam Cama Road, Mumbai-400021.

And
Branch office at, Small and Medium Enterprises City Credit Center, Prabhadevi, 4th Floor, Ravindra Natya Mandir, Sayani Road, Near Siddhivinayak Temple, Prabhadevi, Mumbai-400025.
Email ID - sbi.210113@sbi.co.in
Contact No. : 8652066663

...Plaintiff

MR. ROCKY KISHOR DHANGAR
Age - Adult, Not Known, Occupation : Business
Having address at, ZO 258/84, Sanjay Gandhi Nagar, Hariyali Village Tagore Nagar, Vikhroli (E), Mumbai-400083
Email Id - Not known, Contact No. - Not Known

....Defendant

MR. ROCKY KISHOR DHANGAR
Abnominated Defendants
(As per Order dated on 01/08/2023 in presiding in Court Room No. 61 H.H.J. Shri K. P. Shrikhande)

GREETINGS; WHEREAS the above named Plaintiff has instituted a suit in this Honourable Court against you the abovenamed Defendant under rule 2 of Order XXXVII of the Code of Civil Procedure, 1908.

THE PLAINTIFF THEREFORE PRAYS :-

a. The Defendant be ordered and decreed to pay to the Plaintiff the outstanding dues/debt of **Rs. 2,07,128/- (Rupees Two Lakhs Seven Thousand One Hundred Twenty Eight Only)** as per particulars of claim annexed as Exhibit 'H' hereto with further interest on the said amount at the rate of 9.50% p.a. plus penal interest @ 2 % P.a. from the date of filing of suit till payment / realization or at such other rate and period as this Hon'ble Court may deem fit and proper.

b. Costs of the suit;

c. For such further and other reliefs as the Hon'ble Court may deem fit;

You are hereby summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default where of the Plaintiff/s will be entitled at any time after the expiration of such ten days to obtain a decree for the sum of **Rs. 2,07,128/- (Rupees Two Lakhs Seven Thousand One Hundred Twenty-Eight Only)** and such sum as prayed for and for costs, together with such interest, if any, as the Honourable Court may order.

If you cause an appearance to be entered for you, The Plaintiff will thereafter serve upon you a summons for judgment at the hearing of which you will be entitled to ask the Honourable Court for leave to defend the Suit.

Leave to defend may be obtained if you satisfy the Honourable Court by affidavit or otherwise that there is a defence to the suit on the merits or that it is reasonable that you should be allowed to defend the Suit.

Given under my hand and the seal of this Hon'ble Court.

Dated this day of 11th Sep, 2023

Sd/-
Sealer

MR. YOGESH P. RANE
Advocate for Plaintiff

Off : 44, Upper Ground Floor, Khatav Building, N.G.N. Vaidya Marg, Opp. Old Customs House Bus Stop, Mumbai-400 023.
Contact No. 9920906486
Email ID : raneyogesh33@gmail.com

You are hereby informed that the Free Legal Service from the State Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka Legal Services Committee as per eligibility 2 criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.

N.B. :- A copy of the Plaintiff alongwith all annexures thereto, certified as true copy by Advocate for Plaintiff/s is/are enclosed herewith.

Sd/-
Advocate for Plaintiff

NOTE : Next date in this Suit is 08/11/2023 Please check the status and next/further date of this Suit on the official website of the City Civil & Sessions Court, Gr. Bombay.

PUBLIC NOTICE

It is to inform to public in general that my client **Mr. Jitendra Bhimshi Shah, Late Wife Mrs. Rina J. Shah** was the owner of Industrial (Unit) Gala No. 210, admeasuring 1150 sq.ft. built up area on the 2nd Floor of the building "High Tech Industrial Centre", "High Tech Industrial Centre Premises Cooperative Society Ltd.", Plot No. 5, Survey No. 65, CTS No. 83 of Majas Village, Taluka Andheri, Jogeshwari (East), Mumbai-400060, and she was holding 5 Shares (Rs. 50/- each) of the said Society bearing distinctive Nos. from 266 to 270 both inclusive under Share Certificate No. 54 dated 22nd February 1987.

That my client's wife **Late Mrs. Rina J. Shah** expired on 11th Aug' 2017 leaving behind her husband Mr. Jitendra Bhimshi Shah, and her two Sons, namely 1) Mr. Harsh Jitendra Shah, 2) Mr. Karan Jitendra Shah, being the only Legal heirs, Survivors, and there are no any other Legal heirs of Late Mrs. Rina J. Shah.

The surviving heirs Mr. Harsh Jitendra Shah holding 1/3rd share, and Mr. Karan Jitendra Shah holding 1/3rd share have executed the release of their cumulative 2/3rd share as Releasees to their father, Mr. Jitendra Bhimshi Shah, who is currently the surviving 1/3rd holder as Releasee.

With the result of the above, the Releasee will hold 100% of the said Industrial Gala No. 210, admeasuring 1150 sq.ft. built up area on the 2nd Floor of the building "High Tech Industrial Centre", "High Tech Industrial Centre Premises Cooperative Society Ltd.", Plot No. 5, Survey No. 65, CTS No. 83 of Majas Village, Taluka Andheri, Jogeshwari (East), Mumbai-400060, without any encumbrances, My client further proposes to sell the premises to 3rd Party.

My client further states that the original agreement of previous owners i.e. M/s. Yasmin Corporation and Mr. Hanif Contractor (prior to original Owner Mrs. Rina J. Shah agreement) has been Lost and misplaced and even after due diligence it could not be found.

All persons having any claim against into or upon or in respect of the said Shares and abovesaid Flat/Block by way of sale, exchange, mortgage, charge, gift, trust, maintenance, possession, tenancy, Lease, License, Lien or otherwise, or any objection to the above are hereby requested to make it known the same to the undersigned, and or to the said Society i.e., "High Tech Industrial Centre Premises Co-operative Society Ltd.", Plot No. 5, Survey No. 65, CTS No. 83 of Majas Village, Taluka Andheri, Jogeshwari (East), Mumbai-400060, within 14 (Fourteen) days from the date of Publication of this Notice failing which it shall be considered as having been non-existent, waived and abandoned and claims received thereafter will be considered as waived for all intended purposes and will not be considered.

Mumbai dated 6th day of November 23.

Sd/-
Mehini T. Kundnani
Advocate High Court
T/108/7, Inlaks Hospital Road, Chembur Colony, Chembur-400 074
(Advocate Name & Address)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TAPI PRESTRESSED PRODUCTS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Tapi Prestressed Products Limited
2. Date of incorporation of corporate debtor	03/12/1986
3. Authority under which corporate debtor is incorporated / registered	ROC Pune
4. Corporate Identity No. of corporate debtor	UD26956PN1986PLC181658
5. Address of the registered office and principal office (if any) of corporate debtor	Siddi Towers, Survey No. 5A/1A, Office No. 5 & 4, 1Ind floor, Kondhwa Main Road, Pune, Maharashtra, India-411048
6. Insolvency commencement date in respect of corporate debtor	02/11/2023 (Order received on 04/11/2023)
7. Estimated date of closure of insolvency resolution process	02/05/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mangesh Vitthal Kekre Reg. No.: IBB/1PA/001/ IP- P00539/2017-18/10964
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607, Chetak Centre, RNT Marg, Nr. Hotel Sumeriya, Indore, M.P.-452001 Email: camangesh@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 607, Chetak Centre, RNT Marg, Nr. Hotel Sumeriya, Indore, M.P.-452001 Email: itapiipgri@gmail.com
11. Last date for submission of claims	18/11/2023 (Being 14 days from 04/11/2023 i.e. the date of receipt of the said order of Hon'ble NCLT, Mumbai bench by IRP) (Mumbai bench by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on information received, there is no class of creditors u/s 21(6A)(b) of IBC, 2016
13. Names of Insolvency Professionals identified to take as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms (b) Details of authorized representatives are available at	(a) Web link - The relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical Address - Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **Tapi Prestressed Products Limited** on 02/11/2023 (Copy of order received on 04/11/2023).

The creditors of **Tapi Prestressed Products Limited** are hereby called upon to submit their claims with proof on or before 18/11/2023 (Being 14 days from 04/11/2023 i.e. the date of receipt of the said order of Hon'ble NCLT, Mumbai bench by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mangesh Vitthal Kekre
Interim Resolution Professional
TAPI PRESTRESSED PRODUCTS LIMITED
Date: **07/11/2023** Reg. No. IBB/1PA/001/ IP- P00539/2017-18/10964
Place: **Indore**

VIJI FINANCE LIMITED
CIN : L65192MP1994PLC008715

Regd. Off. : 11/2, Ansha Ganj, Jaora Compound, Indore - 452001 (M.P.)
Tel.: (0731) 4246092 **Email:** info@vijifinance.com **Website:** www.vijifinance.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING (EGM) TO BE CONVENED THROUGH VIDEOCONFERRING ("VC") AND OTHER AUDIO VISUAL MEANS ("OAVM") AND E-VOTING INFORMATION

This is in continuation to our earlier paper publication dated 2nd November, 2023 whereby Members of the Company were informed that in compliance with the provisions of the Companies Act, 2013 ("Act") read with Circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India, the Board of Directors decided to convene an Extra-Ordinary General Meeting ("EGM") of the Company on Thursday, 30th November, 2023 at 11:30 A.M. (IST) through Video Conferencing ("VC") Other Audio Visual means ("OAVM") facility, without the physical presence of the Members at a common venue, to transact the business as set out in the Notice dated 31st October, 2023. The MCA and SEBI vide its Circulars have granted relaxations to the Companies with respect to printing and dispatching of physical copies notice of Extra Ordinary General Meeting to Shareholders.

The Notice of EGM of the Company along with login details for joining the EGM through VC/OAVM facility including e-voting has been sent on Monday 6th day of November, 2023 through e-mail to all those Members whose e-mail address were registered with the Company or Registrar and Share Transfer Agent or with their respective Depository Participants ("DP") in accordance with the MCA Circulars and SEBI Circulars and the same are also available on Company's website (www.vijifinance.com), Stock Exchange website i.e. BSE Limited (www.bseindia.com), National Stock Exchange of India Limited (www.nseindia.com) and Calcutta Stock Exchange Limited (www.cse-india.com) and on the website of Central Depository Services (India) Limited (CDSL) (www.evotingindia.com).

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as

